

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 615
IB-376/ND/2020
IA/1436/2023, IA/6051/2022, IA/6052/2022, IA/668/2023,
IA/1103/2024

IN THE MATTER OF:
State Bank of India

...PETITIONER

Vs

M/s. World Window Impex India Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 12.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

:Adv. Divita Vyas in
IA/1103/2024.

For the Ex-Management

:Mr. Prashant Mehta, Mr. Raghav
Marwaha, Advs.

For the RP

:Mr. Ankur Mittal, Ms. Yashika
Sharma, Advs. Mr. Kapil Dev
Taneja, RP

For the Respondent/Corporate Debtor :

ORDER

IA/1436/2023

This an application filed under Section 33(1) of the IBC seeking declaration of the Corporate Debtor. Ld. Counsel on behalf of Resolution Professional is present. Main CoC member is SBI. The representative of the main CoC member may explain on the next date of hearing the need for urgency of the liquidation. List the matter on **15.05.2024**.

IA/1103/2024

Ld. Counsel on behalf of the Applicant is present and submitted that they need to file rejoinder to the reply filed by the Respondent/Resolution Professional and for that purpose sought time. Time prayed for is granted. It is noticed that the reply filed by the Resolution Professional is not on the e-portal. Ld. Counsel for the Resolution Professional may approach the Registry and cure the defects the same be reflected on the e-portal. List the matter on **15.05.2024**. along with other IAs.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Mahendra Khandelwal)
Member (J)**